

**CERTIFIED ACCOUNTS OF THE INDIAN INSTITUTE OF TECHNOLOGY ETC.**

**The Minister of Education (Shri M. C. Chagla):** Sir, I beg to lay on the Table a copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology Act, 1961:—

- (i) Certified Accounts of the Indian Institute of Technology, Kharagpur, for the year 1963-64 along with the Audit Report thereon. [Placed in Library. See No. LT-4520/65.]
- (ii) Certified Accounts of the Indian Institute of Technology, Madras, for the year 1963-64 along with the Audit Report thereon. [Placed in Library, see No. LT-4521/65].

**Shri Hari Vishnu Kamath (Hoshangabad):** Sir, on a point of clarification in regard to sub-item (i) of item 4 of the Order Paper which has been laid on the Table just now, which refers to the IIT, Kharagpur. Has the Minister's attention been drawn to the rather gruesome reports appearing, in a section of the press, about the ragging of freshers by seniors in the IIT, Kharagpur, and are those reports correct?

**Shri M. C. Chagla:** Yes, Sir. My attention has been drawn and I have already taken action.

**ANNUAL REPORT OF REHABILITATION INDUSTRIES CORPORATION LIMITED**

**The Minister of Rehabilitation (Shri Tyagi):** Sir, I beg to lay on the Table a copy of Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library, see No. LT-4522/65].

**MADHYA BHARAT PANCHAYATS (REORGANISATION) ORDER, ETC. ETC.**

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** Sir, I beg to lay on the Table:—

- (1) a copy of the Madhya Bharat Panchayats (Reorganisation) Order, 1965, published in Notification No. S.O. 1318, dated the 24th April, 1965, under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957. [Placed in Library, see No. LT-4523/65.]
- (2) a copy of the Defence of India (Second Amendment) Rules, 1965, published in Notification No. G.S.R. 706 dated the 6th May, 1965, under section 41 of the Defence of India Act, 1962. [Placed in Library, see No. LT-4524/65.]
- (3) a copy each of the following Notifications under sub-section (4) of section 18 of the Citizenship Act, 1955:—
  - (i) The Citizenship (Amendment) Rules, 1965, published in Notification No. G.S.R. 396 dated the 13th March, 1965.
  - (ii) The Citizenship (Amendment) Rules, 1965, published in Notification No. G.S.R. 728, dated the 15th May, 1965.
  - (iii) The Citizens (Registration at Indian Consulates) Amendment Rules, 1965, published in Notification No. G.S.R. 727 dated the 15th May, 1965. [Placed in Library, see No. LT-4525/65].
- (4) a copy each of the following Notifications making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—
  - (i) G.S.R. 731 dated the 15th May, 1965.

[Shri Hathi]

(ii) G.S.R. 855 dated the 19th June, 1965.

(iii) G.S.R. 1004 dated the 24th July, 1965.

[Placed in Library, see No. LT-4526/65].

(5) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Police Service (Pay) Amendment Rules, 1965, published in Notification No. G.S.R. 1066 dated the 31st July, 1965.

(ii) G.S.R. 1067 dated the 31st July, 1965, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

[Placed in Library, see No. LT-4527/65].

(6) a copy each of the following Notifications under sub-section (3) of section 44 of the Arms Act, 1959:—

(i) The Arms (Amendment) Rules, 1965, published in Notification No. G.S.R. 633 dated the 1st May, 1965.

(ii) The Arms (Amendment) Rules, 1965, published in Notification No. G.S.R. 1006 dated the 24th July, 1965.

[Placed in Library, see No. LT-4528/65].

(7) a copy each of the following Notifications under sub-section (3) of section 62 of the Prohibition Act, 1960 (Kerala Act No. XIII of 1960) read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the Presi-

dent in relation to the State of Kerala:—

(i) S.R.O. 75/65 dated the 2nd March, 1965.

(ii) The Kerala Vinegar Manufactories (Establishment, Working and Supervision) Rules, 1965, published in Notification No. S.R.O. 110/65 dated the 23rd March, 1965.

(iii) S.R.O. 176/65 dated the 4th May, 1965.

(iv) S.R.O. 238/65 dated the 8th June, 1965, making certain amendments to the Kerala Liquor Permit (Personal Consumption) Rules, 1962.

(v) S.R.O. 252/65 dated the 15th June, 1965, making certain amendments to the Kerala Denatured Spirit and Methyl Alcohol Rules, 1962.

[Placed in Library, see No. LT-4529/65].

(8) a copy each of the following President's Acts under sub-section (2) of section 3 of the Kerala State Legislature (Delegation of Powers) Act, 1965:—

(i) The Kerala Buildings (Lease and Rent Control) Act, 1965 (President's Act No. 2 of 1965). [Placed in Library, see No. LT-4530/65.]

(ii) The Kerala Electricity Duty (Validation) Act, 1965 (President's Act No. 3 of 1965). [Placed in Library, see No. LT-4531/65.]

NOTIFICATIONS re. SALAR JUNG MUSEUM (AMENDMENT) RULES, 1965, ETC.

The Minister of Cultural Affairs  
in the Ministry of Education (Shri